CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

No. L-1/261/2021/CERC

CORAM:

Shri I. S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member

Date of Order: 14th October, 2022

In the matter of:

Approval of 'Detailed Procedure for Connectivity and GNA' under Regulation 39.1 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022.

<u>Order</u>

The Commission notified the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (hereinafter called as 'GNA Regulations') on 7th June, 2022.

- In accordance of Regulation 39.1 of the GNA Regulations, CTU was required to submit Detailed Procedure in respect of specified Regulations for approval of the Commission.
- Accordingly, CTU vide its letter dated 30.09.2022 submitted the 'Detailed Procedure for Connectivity and GNA' along with formats.

- 4. The Commission has examined the Detailed Procedure submitted by CTU and after incorporating suitable changes hereby approves the "Detailed Procedure for Connectivity and GNA" in terms of proviso to Regulation 39.1 of the GNA Regulations. The approved Detailed Procedure is enclosed as Annexure to this order.
- 5. CTU was also required to submit formats covered under Regulation 39.1 for information of the Commission, which CTU has furnished to the Commission vide its letter dated 30.9.2022 along with the Detailed Procedure. Even though references has been made to the formats in the Detailed Procedure , approval is accorded only to the Detailed Procedure as per Proviso to Regulation 39.1 of GNA Regulations, and the Procedure for Regulation 21 and formats have been noted for information. CTU may carry out modification of Procedure for Regulation 21 or formats as and when considered necessary after due stakeholder consultation inline with applicable regulations, with information to this Commission.
- We direct Central Transmission Utility to give wide publicity to the Detailed Procedure as approved vide this Order, Procedure for Regulation 21 and Formats for the information of and compliance by all concerned.

- 7. CTU has proposed to close the portal for fresh applications under the CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 (hereinafter called as '2009 Connectivity Regulations') for a period for smooth transition. We direct that CTU may close the portal under the 2009 Connectivity Regulations after advance notice to stakeholders.
- The Detailed Procedure shall be effective from the date of coming into effect of GNA Regulations.

sd/-	sd/-	sd/-
(P. K. Singh)	(Arun Goyal)	(I. S. Jha)
Member	Member	Member

Detailed Procedure for Connectivity and General Network Access (GNA) to the ISTS

Detailed Procedure for Connectivity and General Network Access (GNA) to the ISTS

1. Background

This detailed procedure is issued in compliance with Sub-section (1) of Regulation 39 of "Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 hereinafter referred to as "GNA Regulations". All applicants shall abide by the provisions of GNA Regulations.

2. Applicability

This Procedure shall inter alia apply to the processing of applications made by the applicants for Grant of Connectivity and/or General Network Access (GNA) to the Inter-State Transmission System (ISTS), received by the Central Transmission Utility (CTU)or any other actions in accordance with GNA Regulations.

3. General Provisions for Application for Grant of Connectivity and GNA

Application for grant of Connectivity and/or GNA shall be made in line with Regulation 3 of GNA Regulations.

4. Eligibility for Connectivity to ISTS

Eligibility for connectivity to ISTS shall be as per Regulation 4 of GNA Regulations.

5. Application for Grant of Connectivity

- i. The Applicant shall fulfil the conditions of Application for Grant of Connectivity as per Regulation 5 of GNA Regulations, as applicable.
- ii. The information in the application shall be supported by a duly notarized sworn in affidavit by the applicant as per **FORMAT-AFFIDAVIT.**
- iii. The application for Grant of Connectivity and Enhancement of Grant of

Connectivity to ISTS shall be made online in the application format for connectivity as per **FORMAT-CONN-APP-1**.

- iv. A generating station already connected to or intending to connect to the intra-State system shall furnish the copy of the application already made to STU or intimation issued by STU for the quantum of Connectivity to the Intra-State system.
- An applicant shall not be eligible for connectivity to both Intra-State Transmission System and Inter-State Transmission System for the same capacity.
- vi. A generating station which is authorized as Lead Generator/ESS by one or more generating station(s) or ESS(s) for applying for Connectivity to the ISTS at a single connection point, is required to submit an agreement (model agreement as per FORMAT-CONN-LEAD) duly signed between the Applicant and the other Generating Station(s) or ESS(s), as applicable.
- vii. An Applicant applying for grant of Connectivity at (i) a terminal bay of an ISTS sub-station already allocated to another Connectivity grantee or (ii) switchyard of a generating station having Connectivity to ISTS, is required to submit an agreement (model agreement as per FORMAT-CONN-SHARE) duly signed between the Applicant and the said Connectivity grantee or the generating station having Connectivity to ISTS, as the case may be, for sharing the terminal bay or the switchyard and the dedicated transmission lines, if any.
- viii. Two or more Applicants applying individually for grant of Connectivity at a common terminal bay are required to submit an agreement (model agreement as per **FORMAT-CONN-SHARE**) duly signed by such Applicants for sharing the dedicated transmission lines and the terminal bay(s).
- ix. In case of multiple applications submitted by a single person/organization, each of the application shall be supported by a separate sworn in affidavits in original duly notarized.

- x. Application fees along with applicable taxes are to be paid directly at online application portal.
- xi. As per Regulation 5.2, a generating station or ESS may apply as per **FORMAT-CONN-APP-2** to add additional generation capacity, including ESS within the quantum of connectivity granted and CTUIL will convey approval as per **FORMAT-CONN-INT-2** for the same. No application fees shall be required on this account. Provided that for additional capacity, applicant shall furnish technical connection data as per applicable format and the **FORMAT-CONN-TD-4** issued in this regard shall become an integral part of Connectivity Agreement.
- xii. A typical flow chart indicating various steps and timelines involved in processing of Connectivity applications is given at **Appendix-A**.
- xiii. The Applicants who have been granted Connectivity to ISTS for the generation projects based on particular renewable energy source(s) (with or without ESS) may, for the same granted connectivity, change to another renewable energy source(s) (with or without ESS) in part or full, subject to approval by CTU, keeping in view of outcome of system studies. The entity shall submit the Technical Data for changed renewable energy source(s) and CTU shall incorporate the necessary change in connectivity agreement in line with GNA Regulations.

6. Interconnection Study by The Nodal Agency and ATS:

6.1. (a) On receipt of applications for grant of Connectivity, the Nodal Agency shall carry out interconnection study for transfer of power over ISTS under GNA as per Regulation 6 of the GNA Regulations. Thus, the objective of interconnection study shall be to identify transmission system for integration and evacuation of Connectivity quantum of generation projects with ISTS grid for enabling the Power transfer for GNA.

(b) In case of bulk consumer and distribution licensee, transmission system would be planned to enable absorption of power by respective entity corresponding to their GNA quantum. (c) As per proviso to Regulation 6.1, the existing ISTS shall include (i) transmission system which has been awarded for implementation, as on the last day of the month in which application for grant of Connectivity complete in all respects, has been received, and (ii) If any additional transmission system gets awarded for implementation before completion of interconnection study.

- 6.2. Of the augmentation requirement as identified under the Regulation 6.1 of the GNA Regulations, augmentation required for immediate evacuation of power of the Applicant (s), excluding terminal bay(s) for DTL, shall be considered as the Associated Transmission System (ATS) for the Applicant(s).
- 6.3. The augmentation of transmission system may constitute following two components:
 - Augmentation required for immediate evacuation of power of the Applicant(s), excluding terminal bay(s) for DTL, which shall be considered as the Associated Transmission System (ATS) for the Applicant(s).
 - ii. The balance augmentation other than for immediate evacuation of power of the applicant, shall be considered as common network expansion system for strengthening ISTS.
- 6.4. In cases where augmentation requirement has been identified under Regulation 6.1 without ATS but for common network expansion, such cases shall be dealt under Regulation 7.1, 8.1 and 8.2 for the purpose of Conn-BG1, Conn-BG2 and Conn-BG3.

7. In-principle Grant of Connectivity by the Nodal Agency

- i. In-principle Grant of Connectivity by the Nodal Agency shall be as per the Regulation 7.
- ii. Further, in case Network Expansion and ATS are not required, the intimation for In-principle grant of connectivity shall be issued as per FORMAT-CONN-INT-1A within 30 days from the last day of the month in which the application had been received.

- iii. The entity that has been intimated in-principle grant of Connectivity, shall submit Conn-BG1, Conn-BG2 and Conn-BG3, as applicable, within 1 (one) month from intimation of in-principle grant of Connectivity, failing which the application for Connectivity shall be closed and application fee shall be forfeited in accordance with Regulation 8.2(c) of GNA Regulations.
- iv. In case ATS are required, the intimation for In-principle grant of connectivity shall be issued as per **FORMAT-CONN-INT-1A** within 60 days from the last day of the month in which the application had been received in accordance with Regulation 7.2 of GNA Regulations.
- v. For cases covered under clause 6.4 of this Procedure, the intimation for Inprinciple grant of connectivity shall be issued as per FORMAT-CONN-INT-1A within 60 days from the last day of the month in which the application had been received
- vi. The entity that has been intimated in-principle grant of Connectivity, shall submit its consent in accordance with Regulation 8.3 of the GNA Regulations along with Conn-BG1, within 1 (one) month from issuance of in-principle grant of Connectivity, failing which the application for Connectivity shall be closed and application fee shall be forfeited.

8. Connectivity Bank Guarantee

- i. Connectivity Bank Guarantee shall be submitted by an Applicant in line with Regulation 8.
- ii. The Nodal Agency viz. CTU, within 6 (six) months of furnishing of Conn-BG1 as per clause 8.3(a) of GNA Regulations, shall intimate to such entity, (i) amount of Conn-BG2 to be furnished towards ATS and terminal bay(s) for DTL, which shall not exceed the estimated cost intimated under Regulation 7.2, (ii) the timeline for completion of ATS and terminal bay(s) for DTL, and (iii) firm date of start of Connectivity as per FORMAT-CON-INT-1B.
- iii. Conn-BG1, Conn-BG2 and Conn-BG3 for cases covered under Clause 6.4

of this Procedure shall be in accordance with Regulation 8.1 and Regulation 8.2 of GNA Regulations. In case of enhancement of Connectivity quantumor new application for Connectivity by the same applicant for same terminal bay and DTL, CONN-BG1 shall not be taken for the subsequent application. However, the CONN-BG1 submitted with first application shall be returned within thirty (30) days of declaration of commercial operation of full capacity, including the enhanced capacity of the Connectivity grantee connected at same terminal bay.

iv. Bank Guarantees (BGs) shall be submitted by applicants as per **FORMAT-CONN-BG.**

9. Final Grant of Connectivity by the Nodal Agency

The Nodal Agency shall intimate the final grant of Connectivity to the entity as per Regulation 9 of GNA Regulations as per **FORMAT-CONN-INT-1C**.

10. Connectivity Agreement

i. Within 30 days of the final grant of Connectivity (as per FORMAT-CONN-INT-1C / FORMAT-CONN-INT-2 / FORMAT-CONN-TRANS-INT-3), the entity shall submit the Technical Data (indicating Tentative or Final) as per FORMAT-CONN-TD-1 for RE Generator / ESS, FORMAT-CONN-TD-2 for Thermal/ Hydro/ Nuclear generating stations including Pumped Storage Projects (PSP), and FORMAT-CONN-TD-3 for Bulk Consumer/Distribution Licensee.

The Transmission Licensee for physical connection to ISTS, shall submit the requisite technical data and shall sign the Connectivity Agreement as per IEGC.

ii. If the submitted Technical Data is tentative, then the Connectivity Agreement as per FORMAT-CONN-CA-5 shall be signed within thirty (30) days of submission of the tentative Technical Connection Data between the Nodal Agency and the entity which has been intimated final grant of Connectivity. On signing of the Connectivity Agreement such entity shall become the Connectivity grantee. In such case, final Technical Data shall be submitted by the entity at least one (1) year prior to physical connection with the ISTS. CTU shall scrutinize the submitted data within thirty (30) days of submission and inform regarding discrepancies (if any). Upon rectification of all discrepancies by the entity, CTU within thirty (30) days shall intimate the connection details, inter alia, details of protection equipment, system recording, SCADA and communication equipment, under Regulation 10.1 as per **FORMAT-CONN-TD-4** based on the inputs provided by the connectivity grantee. The **FORMAT-CONN-TD-4** shall automatically become an integral part of already signed **FORMAT-CONN-CA-5**. Physical connection to ISTS shall be permitted only after issuance of **FORMAT-CONN-TD-4**.

- iii. If the submitted Technical Connection Data is final, CTU shall scrutinize the submitted data within thirty (30) days, and inform regarding discrepancies (if any). Upon rectification of all discrepancies by entity, CTU within thirty (30) days shall intimate the connection details, inter alia, details of protection equipment, system recording, SCADA and communication equipment, under Regulation 10.1 as per FORMAT-CONN-TD-4 based on the inputs provided by the connectivity grantee. The Connectivity Agreement as per FORMAT-CONN-CA-5 shall be signed between the Nodal Agency and the entity which has been issued FORMAT-CONN-TD-4 within thirty (30) days. In such case, physical connection to ISTS shall be permitted only after signing of FORMAT-CONN-CA-5.
- iv. Subsequent to issuance of FORMAT-CONN-TD-4, if there is any change in technical connection data provided by the applicant, it shall submit the revised technical data to CTU with full justification following which CTU shall process the same for revision in FORMAT-CONN-TD-4 within thirty (30) days after receipt of complete data. Such request shall be allowed only once at least three (3) months prior to physical connection to ISTS. However, upon physical interconnection with ISTS, revised technical data, if any, shall be provided to CTU for information and record.

11. Monitoring by the Nodal Agency

- Connectivity Grantee shall update the status of implementation of work under its scope including dedicated transmission lines, every quarter to Nodal Agency as per FORMAT-CONN-STATUS-CG through monitoring portal. The Nodal agency shall update the same on its website.
- ii. The Nodal Agency shall update the status of implementation of the ATS, Network Expansion, and terminal bays in respect of all Connectivity Grantees, every quarter, on its website as per FORMAT-CONN-STATUS-TS, as per inputs received from transmission licensees.
- iii. Joint Coordination Committee (JCC) meetings shall be conducted on quarterly basis for each region for coordination and deliberation on issues in implementation of generation projects (including dedicated lines along with associated line bays) and associated ISTS scheme.
- iv. The Nodal Agency shall display the updated status of allocation of terminal bay(s), inter alia, quantum of Connectivity granted bay-wise and balance quantum for which Connectivity can be granted bay-wise, at existing or proposed ISTS sub-stations on its website and the same shall be updated on monthly basis as per **FORMAT-CONN-STATUS-BAY**.

12. Dedicated Transmission Lines and Bay(s)

- 12.1.The dedicated transmission lines and Terminal Bay(s) shall be established, operated and maintained in line with Regulation 12 of GNA Regulations.
- 12.2.Dedicated Transmission Line (DTL):
 - i. The DTL shall be of voltage class matching with the ISTS sub-station voltage at which it is to be connected after allocation of bay.
 - ii. Unless otherwise indicated at the time of grant of Connectivity, the power carrying capacity of the DTL shall not be less than the capacity indicated below:

SI. No.	Voltage Level	Minimum capacity of the Dedicated Transmission Line (per circuit)
1.	132kV*	80MW
2.	220kV or 230kV	300MW
3.	400kV	900MW
4.	765kV	3500MW

Note*: for NER region only,

CTU in coordination with ISTS transmission licensee implementing the ISTS substation shall indicate the requirement of D/c or M/c towers near ISTS substation end including sharing of such towers, for optimization of space and Right of Way (RoW). The Connectivity grantee shall comply with the directions of CTU in this regard.

iii. Depending on the topology and transmission system requirement, CTU may plan Loop-in Loop-out (LILO) of DTL of a Connectivity grantee without any cost implications to the Connectivity grantee whose DTL is being used for LILO, for providing the Connectivity to any generating station(s) at terminal bay of an ISTS substation already allocated to another Connectivity grantee or for some other reasons beneficial to system.

Provided that where connectivity is planned through LILO to grant Connectivity to a Connectivity applicant, an agreement (model agreement as per **FORMAT-CONN-SHARE)** shall be duly signed for sharing of DTL and/or terminal bay between the applicants/grantee.

13. Injection of Infirm Power and drawal of Start-up Power

Connectivity grantee shall be eligible to inject infirm power and draw start-up power in accordance with the provisions of the Grid Code.

14. Interface Meters

Interface meters shall be installed in line with Regulation 14 of the Regulations.

15. Transfer of Connectivity

Transfer of connectivity shall only be permissible in accordance with Regulation 15 of GNA Regulations for which the application has to be made as per **FORMAT-CONN-TRANS-APP-3** and CTU shall issue intimation as per **FORMAT-CONN-TRANS-INT-3**.

16. Treatment of Connectivity Bank Guarantee

Treatment of Connectivity Bank Guarantee shall be in line with Regulation 16 of GNA Regulations.

Provided that in case of enhancement or new application for Connectivity by the same applicant for same terminal bay and DTL, CONN-BG1 shall not be taken for the subsequent application. However, the CONN-BG1 submitted with first application shall be returned within thirty (30) days of declaration of commercial operation of full capacity for the all the projects by the Connectivity grantee at the same terminal bay.

17. Eligibility for GNA

The entities shall be eligible as Applicants to apply for grant of GNA or for enhancement of the quantum of GNA in line with Regulation 17 of GNA Regulations.

18. Deemed Grant of GNA

Deemed Grant of GNA shall be in line with Regulation 18 of GNA Regulations. Towards this, following consideration shall be taken into account;

- i. For the purpose of segregation of GNA, within the region and outside the region as per Regulation 18(d), LTA and MTOA contracts along with central generating stations allocation effective for billing month September 2022 under the Sharing Regulations 2020 shall be used. Further, LTA and MTOA contracts along with central generating stations allocation for any intra state entity shall also be included in respective STU's contracts for the GNA bifurcation.
- ii. For Central Generating Stations (CGS) whose power is allocated by Ministry

of Power and has not been granted LTA under CERC Connectivity Regulations, 2009, shall be deemed to have been granted GNA equal to the installed capacity of such generating station(s). For CGS granted LTA under CERC Connectivity Regulations, 2009, deemed GNA shall be equal to LTA granted (including the unallocated quantum).

- iii. Generating entities other than CGS and connected to ISTS, LTA effective with firm beneficiaries only shall be considered for grant of deemed GNA. For LTA effective with target region, GNA shall be granted under Regulation 37.6 on submission of requisite bank guarantees.
- iv. Generating entities other than CGS which are connected to the grid and have been granted LTOA under the Connectivity Regulations, 2004, shall be granted deemed GNA equal to LTA effective to firm beneficiaries. The connectivity for these projects would be considered same as LTOA and would remain valid even if the LTOA got relinquished. For balance quantum (installed capacity - firm LTA/LTOA), GNA shall be granted under regulation 37.6 on submission of requisite bank guarantees.
- v. LTA/LTOA granted to a Trading licensee, other than for cross border trade of electricity in terms of the Cross-Border Regulations, shall be part of the GNA deemed to have been granted to the concerned generating station, as GNA of state is derived as per Regulation 18.1(a). GNA corresponding to states shall be subsumed in the GNA computed as per Annexure-I of the GNA Regulations.
- vi. LTA granted to a Trading licensee engaged in cross border trade of electricity in terms of the Cross-Border Regulations, shall be the GNA deemed to have been granted to such trading licensee under the Regulation for the period of such LTA.

19. Application by STU for Grant of additional GNA

Application for Grant of additional GNA to STU shall be in line with Regulation 19 as per **FORMAT-GNA-APP-1**.

20. Application by entities other than STU for Grant of GNA

Application for Grant of GNA by entities other than STU shall be in line with Regulation 20. Applications for Grant of GNA to ISTS shall be made online as per **FORMAT-GNA-APP-2** for entities covered under Regulation 17.1(ii), (iii) and (v), as per **FORMAT-GNA-CB-APP-3** for entities covered under Regulation 17.1(iv) and as per **FORMAT-GNA-APP-4** (in offline mode) for entities covered under Regulation 17.2.

The information in the application shall be supported by a duly notarized sworn in affidavit by the applicant as per **FORMAT-AFFIDAVIT**.

In case of multiple applications submitted by a single person/organization, each of the applications shall be supported by a separate sworn in affidavits in original duly notarized.

The application by entities covered under Regulation 17.1 (ii) for GNA shall be supported with FORMAT-GNA-INTRA-NOC from the concerned STU in terms of availability of transmission capacity in the Intra-State Transmission System for such quantum and period of GNA.

21. System Study by the Nodal Agency

The Nodal Agency, based on the applications received for grant of additional GNA, shall carry out system study in accordance with the Rules and Regulations made under the Act and Transmission Planning Criteria specified by CEA.

22. Grant of GNA

22.1.Grant of additional GNA to STU

The Nodal Agency shall Grant of additional GNA to STU in line with Regulation 22.1 as per **FORMAT-GNA-INT-1**.

22.2.Grant of GNA to entities other than STU

- (a) Grant of GNA to entities other than STU shall be in line with Regulation 22.2.
- (b) For entities mentioned under Regulation 17.1 (ii), (iii), (iv) and (v) and GNA to be granted through existing transmission system, intimation for grant of GNA shall be issued by the end of the month subsequent to the month in which application complete in all respects has been received as per FORMAT-GNA-INT-2B for entities mentioned under Regulation 17.1 (ii), (iii) and (v) and as per FORMAT-GNA-INT-CB-3B for entities mentioned under Regulation 17.1 (iv).
- (c) For entities covered under Regulation 17.1 (iv) applying GNA for injection into the Indian Grid shall comply with all requirement as applicable to entities under Regulation 4.1 and furnish Conn-BG-1, Conn-BG-2, Conn-BG-3, as applicable, and Connectivity agreement shall be signed within 1 (one) month of issue of intimation, failing which the application for GNA shall be closed and application fee shall be forfeited. Further, for entities covered under Regulation 17.1 (iv) applying GNA for drawl from the Indian Grid shall comply with all requirements as applicable to entities under regulation 17.1(iii).
- (d) In case GNA is to be granted to entities mentioned under Regulation 17.1 (ii), (iii), (iv) and (v) with augmentation of transmission system, intimation for grant of GNA shall be issued within 180 days from the last day of the month in which the application had been received, as per FORMAT-GNA-INT-2A for entities mentioned under Regulation 17.1 (ii), (iii) and (v) and as per FORMAT-GNA-INT-CB-3A for entities mentioned under Regulation 17.1 (iv).
- (e) Grant of GNA shall be as per **FORMAT-GNA-INT-4** for entities covered in Regulation 17.2.

23. Use of GNA by other GNA grantee(s)

Use of GNA granted to a GNA grantee by other GNA grantee(s) shall be in line with Regulation 23 of the GNA Regulations.

23.1.Applications:

The GNA grantee that intends to authorize the use of its GNA by other GNA grantee(s) shall apply to nodal agency as per **FORMAT-GNA-TRANS-APP-5** at least 45 days prior to start date of GNA transfer. Following possible transfer cases shall be allowed during transfer of GNA. Requirement of No Objection Certificate (NoC) from concerned STU as per FORMAT-GNA-TRANS-NOC has also been indicated below.

Transferee	STU-2	Drawee in	Drawee in	DL/BC/TL
Applicant		STU-1	STU-2	in ISTS
STU-1	No NoC	No NoC	NoC reqd. from STU-2	No NoC
Drawee in		NoC reqd.	NoC reqd.	No NoC
STU-1 No NoC		from STU-1	from STU-2	
DL/BC in ISTS	No NoC	NoC reqd. from STU-1	NoC reqd. from STU-2	No NoC

DL: Distribution Licensee

BC: Bulk Consumer

TL: Transmission Licensee

The above are sample cases and are not exhaustive in nature.

23.2.Conditions:

 Due to the inherent limitations in the existing transmission system availability especially in the Inter-Regional system, transfer of GNA may be allowed in such a manner that sum of GNA from within the region and sum of GNA from outside the region for all entities located in a region (say NR, WR, ER, SR or NER) before and after the transfer shall remain same for both the entities. Accordingly, transfer of GNA shall be allowed among entities located within a region only. For example: Suppose in Northern Region there are 5 states who have following GNA within the region and outside the region:

State	GNA within region	GNA from outside the region
A	8000 MW	2000 MW
В	5000 MW	3000 MW
С	2000 MW	1000 MW
D	4000 MW	500 MW
E	6000 MW	3000 MW
Total	25000 MW	9500 MW

The transfer may be allowed among above States such that after transfer total Sum of within the region shall be 25000 MW and outside the region shall be 9500 MW. This is subject to transmission system availability.

- Consent of concerned STU in form of NoC in terms of availability of transmission capacity in Intra-State transmission system for such quantum and period of transfer of GNA shall be furnished along with application when GNA grantee of one STU/state connected drawee entity intends to authorize the use of its GNA by state connected drawee entity connected to Intra-State transmission system of other STU.
- Request letter for transfer of GNA from GNA grantee (transferee) who intends to use transferred GNA shall also be submitted along with each application for transfer.

23.3.Studies:

- Upon receipt of application, CTU shall carry out system studies to process the applications as per Clause 21 of the procedure and grant the transfer based on availability of transmission capability.
- Intimation regarding the same shall be as per FORMAT-GNA-TRANS-INT5.
- Payment liability for Transmission charges and transmission deviation charges shall be as per Regulation 23.1.

24. Relinquishment of Connectivity

Relinquishment of Connectivity shall be carried out in line with Regulation 24 of the GNA Regulations. The Connectivity grantee shall issue a notice of 30 days to the CTU as per **FORMAT-CONN-REL-4**. CTU shall issue intimation as per **FORMAT-CONN-REL-INT-4** in case Connectivity is relinquished in full, and revised grant of Connectivity shall be issued as per **FORMAT-CONN-INT-1C** in case Connectivity is relinquished in part.

25. Relinquishment of GNA

Relinquishment of GNA shall be carried out in line with Regulation 25 of the GNA Regulations. The Connectivity grantee shall issue a notice of 30 days to the CTU as per **FORMAT-GNA-REL-6** and CTU shall issue intimation as per **FORMAT-GNA-REL-1NT-6**.

26. Arrangement for Transition

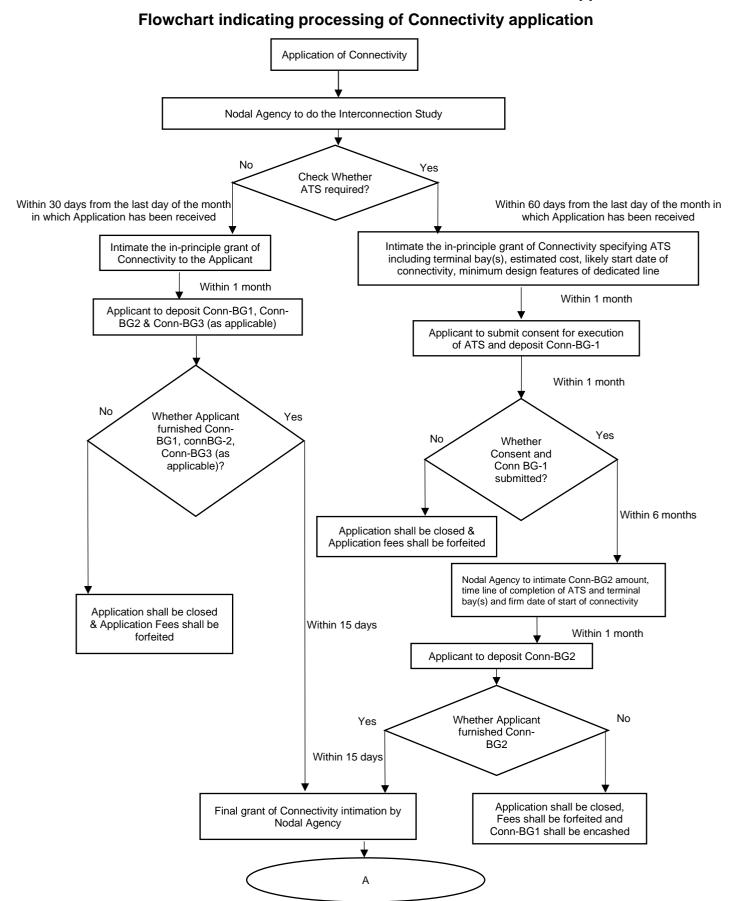
Arrangement for Transition shall be carried out in line with Regulation 37 and the same is also depicted in flowchart at **Appendix-B**.

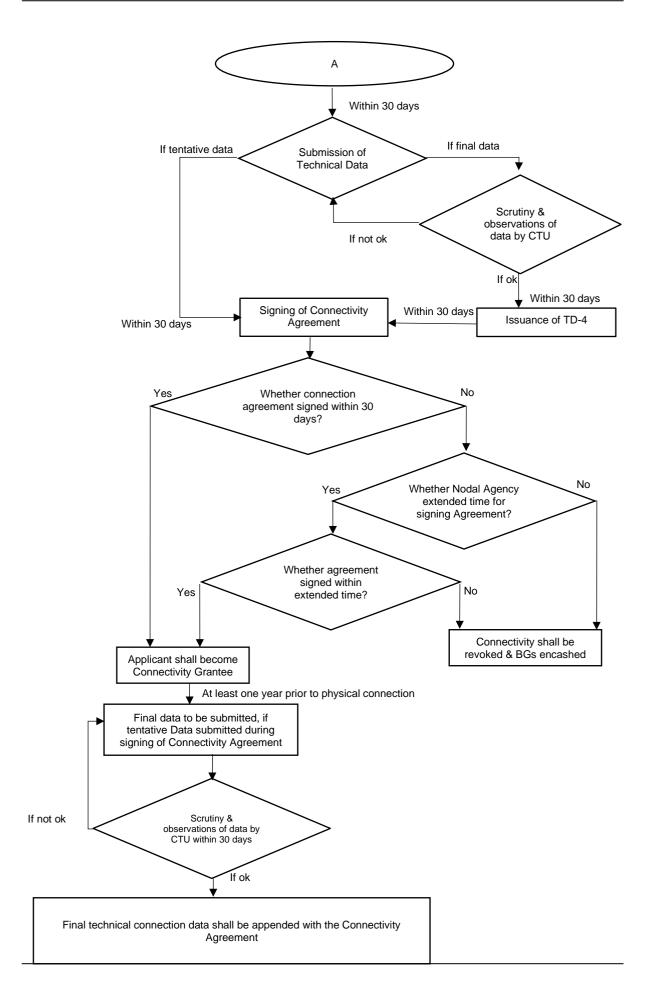
- i. For the purpose of transition, LTA shall be considered effective in terms of intimation for grant of LTA / letter for LTA effectiveness.
- ii. For the purpose of transition, Connectivity shall be considered effective as per following:

- a. If LTA is effective, corresponding Connectivity quantum shall be considered effective.
- b. If there is no LTA or LTA is not effective, Connectivity shall be considered effective for the capacity of generation connected to the grid and declared commercial operation.
- iii. In case LTOA has been granted to entity under the CERC Regulations 2004, Connectivity quantum shall be the total LTOA granted under the CERC Regulations 2004 to such entity. Further, the deemed GNA shall be equal to persisting firm LTOA.
- iv. Generating stations of DVC that are connected to ISTS (Mejia Thermal Power Station #7 & #8, Durgapur Steel Thermal Power Station #1 & #2, Koderma Thermal Power Station #1 & #2, Bokaro Thermal Power Station-A #1, Raghunathpur Thermal Power Station #1 & #2) shall be treated like any other ISGS (inter-State generating station) which needs to have a GNA at its injection point for its power to get scheduled in terms of Grid Code. The Connectivity or LTA already obtained from such generating stations shall be treated in terms of Regulation 37 of the GNA Regulations.
 - v. In case, LTA or LTOA has been granted to CGS, the arrangement for transition shall be as per Regulation 37 of the GNA Regulations.
- vi. All entities shall have the option of conversion or surrender of balance capacity (Connectivity-deemed GNA) of the project as per Regulation 37 of the GNA Regulations.
- vii. One-time GNA charges shall not be payable by entities for quantum for which Connectivity /Stage-II Connectivity for specified entities) is effective under the 2009 Connectivity Regulations.
- viii. Entities covered under Regulation 37.6 (1)(b) of the GNA Regulations shall submit the applicable CONN-BG(s) within one (1) month from the date of intimation of amount by Nodal Agency and processing shall be in terms of Regulation 8.3.

- ix. Entities covered under Regulation 37.6(2) of the GNA Regulations shall submit the CONN-BG3 within one (1) month from the date of intimation of amount by the Nodal Agency, failing which such entity shall not be entitled to schedule power under GNA.
- x. Stage-I connectivity applicants/grantees under the 2009 Connectivity regulations who have not applied for Stage-II connectivity, shall not be considered for transition under Regulation 37 of GNA Regulations since the Connectivity process for them is not complete as they have not applied for Stage-II Connectivity. They may apply afresh as per GNA Regulations and the application fees submitted for Stage-I Application shall be adjusted. Their inter-se priority shall be determined with reference to their date of application under GNA Regulations.

Appendix - A





Flowchart indicating arrangement for transition

